

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 438
IA/70/ND/2024 in CP/38/ND/2024

IN THE MATTER OF:

Mr Sanjiv Choudhary	...	Applicant
Versus		
M/s Roshanara Club Limited & Ors	...	Respondent

Under Section 241-242 of the Companies Act, 2013.

Order delivered on 16.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Prateek Kumar, Ms. Ankita, Adv.
For the Petitioner	: Mr. Joydeep Sharma, Adv.
For the Respondent	: Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. Ankit Sharma, Mr. Varun Pandit, Mr. Yash Dhawan, Mr. Rachit Sahney, Adv.
For R-1, 2 & 3	: Mr. Lalitaksh Joshi, Ms. Ananya Sarogi, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/70/ND/2024 in CP/38/ND/2024

On mentioning, the matter is taken up for hearing. This Tribunal vide order dated 03.06.2024, directed the parties to file their written submissions not more than three pages within ten working days. Both the parties have stated that written submissions are filed, however, the same is not reflecting on e-portal of this Tribunal. Both the parties are directed to approach the registry and take steps for uploading the same on e-portal of the Tribunal. Let this matter be posted to 23.07.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)